

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

Petition No. 30/2010

Sub: Application for grant of inter-State trading licence to PCM Power Trading Corporation Ltd., Kolkata

Date of hearing : 24.6.2010

Coram : Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Applicant : PCM Power Trading Corporation Ltd., Kolkata

Parties present : Shri Nishant K. Mittal
Shri Sandeep Sharma

The applicant, PCM Power Trading Corporation Ltd, a company registered under the Companies Act, 1956 (1 of 1956) has made the present application under sub-section (1) of Section 15 of the Electricity Act, 2003 (36 of 2003) (the Act) for grant of Category 'III' licence for inter-State trading in electricity in whole of India, except in the State of Jammu and Kashmir. Trading in electricity is covered under the main objects of the applicant-company.

2. It is noted from the Balance Sheet as on 31.3.2010 that net worth has been shown as Rs. 5.13 crore. However, a sum of Rs. 3.25 crore is shown as advance against property and shares and Rs. 1.65 crore is shown as investment in unquoted shares of sister company (PCM Strescon Overseas Ventures Ltd.). Only an amount of Rs. 0.17 crore has been shown as cash and bank balance. In reply to the query of the Commission as to how the applicant would meet the working capital requirement if granted with a trading licence, the representative the applicant submitted that it would sell the share at short notice for which it has obtained the consent from the buyers. The representative of applicant requested for three weeks` time to take necessary steps to increase its liquidity position and make further submission before the Commission.

3. The Commission allowed the prayer of the applicant and directed the applicant to file a special balance sheet within two weeks.

4. The application shall be listed for hearing on 22.7.2010.

Sd/-
(T.Rout)
Joint Chief (Law)